



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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## PART I

### Notifications and Orders issued by the Government

#### Labour and Skills Department Labour and Skills (A)

##### ORDERS

(1)

G. O. (Rt.) No. 584/2021/LBR.

*Thiruvananthapuram, 3rd April 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Sitaram Textiles Limited, Poonkunnam, Thrissur-680 002 and the workmen of the above referred establishment represented by the General Secretary, Sitaram Textiles Employees Union (AITUC), Poonkunnam, Thrissur-680 002 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Gaz. No. 19/2021/DTP (Part I).

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

##### ANNEXURE

“Whether the demand for regularization with back wages of (1) Smt. C. T. Lalitha, Card No. C-50, (2) Smt. B. P. Lucy, Card No. C-51, (3) Smt. V. D. Mercy, Card No. C-98, (4) Sri P. Muralidharan, Card No. C-104, (5) Smt. K. K. Chandrika, Card No. C-118 and (6) Sri A. Rajan, Card No. C-196, casual workers of Sitaram Textiles, Poonkunnam, Thrissur-680 002 is justifiable or not? If yes, what are the benefits they are entitled to get?”

(2)

G. O. (Rt.) No. 587/2021/LBR.

*Thiruvananthapuram, 3rd April 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, BRD Securities Ltd., Corporate Office, Thrissur Road, Kunnankulam, Thrissur-680 503 and the workman of the above referred establishment Sri Suresh, P. V., s/o Ramakrishnan Nair, Paraykkal Veedu, Nadathara P. O., Thrissur-680 751 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the dismissal of Sri Suresh, P. V., Sales Officer by the management of BRD Securities Ltd., Corporate Office, Thrissur Road, Kunnankulam, Thrissur-680 503 is justifiable ? If not, what benefits he is entitled to get ?”

(3)

G. O. (Rt.) No. 596/2021/LBR.

*Thiruvananthapuram, 13th April 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Secretary, Guardians Educational & Charitable Trust, Model Public School, Model Gardens, Technocity, Pallippuram P. O., Thiruvananthapuram-695 316, (2) Principal, Model Public School, Near C.R.P.F., Pallippuram, Thiruvananthapuram and the Ayah of above referred establishment Smt. A Laila Beevi, Haroon Manzil, Velloor, Koythoorkkonam P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. A. Laila Beevi, ‘Ayah’ of Pallippuram Model Public School by the management of Model Public School, Near CRPF, Pallippuram, Thiruvananthapuram is justifiable or not? If not, what relief she is entitled to get ?”

(4)

G. O. (Rt.) No. 599/2021/LBR.

*Thiruvananthapuram, 15th April 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri. John Kokkandathil, General Manager, Morning Star Educational Trust, Depaul Public School, Kalpetta, Wayanad and workman of the above referred establishment Sri Sabu, s/o Kurian, Madekunnel Veedu, Channalode Post, Vythiri Taluk, Wayanad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the dismissal from service of Sri Sabu, s/o Kurian, Driver of Depaul Public School, Kalpetta, Wayanad by the Management, Depaul Public School, Kalpetta is justifiable or not ? If not, what relief he is entitled to ?”

(5)

G. O. (Rt.) No. 600/2021/LBR.

*Thiruvananthapuram, 15th April 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between the Secretary, Parali Ksheerolpadaka Sahakarana Sangam, Parali P. O., Palakkad and the workman of the above referred establishment Smt. Hema w/o Haridas, Palasser House, Parali P. O., Palakkad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the dismissal of Smt. Hema, W/o. Haridas, Palasserri House, Parali P. O., Palakkad by the Management-Secretary, Parali Kasheerolpadaka Sahakarana Sangam, Parali P. O., Palakkad is justifiable ? If not, what relief she is entitled to ?”

(6)

G O. (Rt.) No. 602/2021/LBR.

*Thiruvananthapuram, 15th April 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Beenachi Estate, Sulthan Bathery, Wayanad, (2) The Manager, Beenachi Estate, Beenachi P. O., Sulthan Bathery, Wayanad and the workmen of the above referred establishment represented by the General Secretary, Kozhikode Distirct Plantation Labour Congress, Meppadi P. O., Wayanad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to (1) Sri. Sreejesh, T. K., (2) Sri, Vijayan. A., (3) Sri. Balan. P. C. and (4) Sri. Rajan. P. C., workers of Beenachi Estate, Sulthan Bathery by the management of Beenachi Estate, Sulthan Bathery, Wayanad is justifiable or not ? If not, what relief they are entitled to ?”

(7)

G O. (Rt.) No. 603/2021/LBR.

*Thiruvananthapuram, 16th April 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri. Lijo, K. K, Secretary, Kerala Vyapari Vyavasayi Ekopana Samithi, Varantharappilly Unit, Varantharappilly P. O., Thrissur-680 303 and the workman of the above reffered establishment Smt. Meppy Sunny, Pazhukkarana Veedu, Varantharappilly P. O., Thrissur-680 303 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal Thrissur. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to Smt. Meppy Sunny, Clerk, Kerala Vyapari Vyavasayi Ekopana Samithi Office by the Secretary, Kerala Vyapari Vyavasayi Ekopana Samithi, Varantharappilly Unit, Varantharappilly P. O., Thrissur is justifiable or not ? If not, what are the reliefs she entitled to get ?”

(8)

G O. (Rt.) No. 604/2021/LBR.

*Thiruvananthapuram, 16th April 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) The President, Multipurpose Co-operative Society Ltd. No. R 1213 (Management of Pradhan Manthri Jen Oushadi Kendra, Swarnam Corner, KSRTC Road, Chalakkudy) Chalakkudy, Thrissur-680 307, (2) The Secretary, Multipurpose Co-operative Society Ltd. No. R 1213 (Management of Pradhan Manthri Jen Oushadhi Kendra, Swarnam Corner, KSRTC Road, Chalakkudy, Thrissur-680 307 and Smt. Anithamol, A. S, w/o V. N. Sudhakaran, Villamparambil House, Annalloor P. O., Pazhookkara, Thrissur 680 307 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal, will pass the award within a period of three months.

## ANNEXURE

“Whether the termination of employment of Smt. Anitha Mol, A. S., Pharmacist, Pradhan Manthri Jen Oushadi Kendra, Swarnam Corner, KSRTC Road, Chalakkudy by the management, Multipurpose Co-operative Society Ltd. No. R 1213, Chalakkudy, Thrissur-680 307 is justifiable ? If not, what relief she is entitled to get ?”

By order of the Governor,  
SHIBU, R.,  
*Under Secretary.*